

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 38/9/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2017**

Name of the Company:

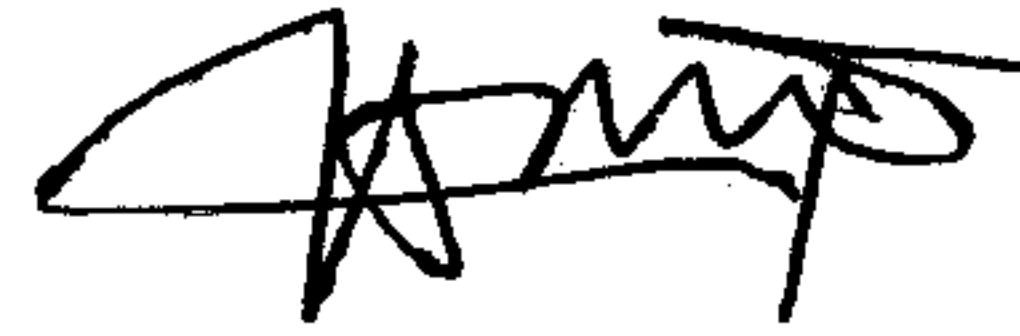
Acme Specialities

V/s.

Entire Ceramics Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy Code

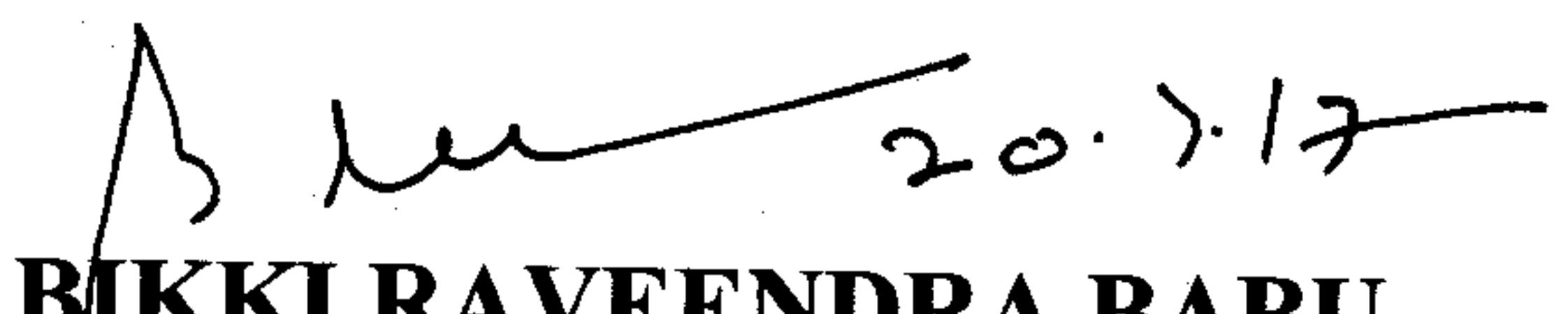
<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	WASIF. S. KADRI	ADVOCATE	OPERATIONAL CREDITOR	W.S.Kadri
2.	HARMESH K. SHAH	Advocate	Respond	

**ORDER**

Learned Advocate Mr. Wasif S. Kadri present for Operational Creditor/ Applicant.  
Learned Advocate Mr. Harmesh Shah present for Respondent.

At request of both sides.

List the matter on 27.07.2017 for hearing before admission.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 20th day of July, 2017.